

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.556/TT/2014

Date: 27-11-2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Truing up of Transmission tariff for 2009-14 tariff period Transmission Tariff for 2014-19 tariff period for combined assets of Ckt-I (Asset-I), Ckt-II (Asset-II) of 400 kV Teesta (Stage-V) Siliguri transmission line; and 315 MVA, 400/220 kV ICT-II at Baripada Sub-station along with associated bays (Asset-III) of transmission system under Teesta (stage-V) HEP in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 02-12-2015:-

- i) Submit the necessary justification for increase in the additional capitalisation on account of balance and retention payments for 2009-14 tariff period. Also furnish, the justification for claiming balance/retention payment within the Regulation 9(2) (v) of the 2009 Tariff Regulations along with reasons for prolonging the balance/retention payment. Clarify whether the additional capital expenditure claimed during 2014-19 period is within the original scope of work.

Yours faithfully,

(V.Sreenivas)
Deputy Chief (Legal)